

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 40(ND)/2012
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 14.07.2016

NAME OF THE COMPANY: **Sh. Ramandeep Singh Ahluwalia & Ors.**
Vs.
M/s. Suntime Energy Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MR ARUN SAXENA	ADV		
2.	MR. NALINI	ADV		
3.	RANJANA ROY CHAKRABORTY	ADV		
4.	ABHAY PRATAP SINGH	ADV	RES-COMPANY]	ABHAY PRATAP SINGH
5.	I.S. Chander	Adv.	for Petitioner No. 3.	
6.	Parwinder	Adv.	R-2	

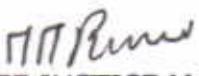
Order

In the order dated 05.05.2016, Ld. Counsel for the Respondents 1 & 2 were asked to seek instructions whether they were prepared to reimburse a sum of ₹1,63,00,000/- paid by Petitioner No. 3 to redeem the property of Respondent No. 1 company which was kept as collateral security with the Canara Bank. At the hearing today, Ld. Counsel for Respondent No. 1 and Respondent No. 2 (Mr. Charanjeet Singh Ahluwalia) have stated that they are not in a position to pay the aforesaid sum to Petitioner No. 3. It has also come on record that the Respondents were keen to take

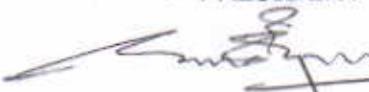
P.T.O.

Petitioner No. 3 as Director of Respondent No. 1 company and have also offered him 53,000 shares. The Petitioner No. 3 has demanded a sum of ₹1,63,00,000/-. On account of non-payment of a sum of ₹1,63,00,000/-, no compromise could take place and the matter needs to be argued on merits.

2. In view of the above, let the matter be listed for arguments on 17.8.2016 at 10.30 a.m.
3. CA 24/PB/2016 is rendered infructuous and stands disposed of.


(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT


(S.K. MOHAPATRA)

MEMBER (T)

Dated :14th July, 2016
(P.K. SUD)